

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2854

ANSWERED ON:26.11.2010

DOWRY PROHIBITION ACT, 1961

Chauhan Shri Sanjay Singh; Sayeed Muhammed Hamdulla A. B.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to amend Dowry Prohibition Act, 1961 to make it more stringent;
- (b) if so, the details thereof;
- (c) whether the Supreme Court has issued a directive/advisory to the Government to review Dowry Prohibition Act, 1961;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The National Commission for Women has suggested amendments to Dowry Prohibition Act, 1961 to make the Act more effective. The Government will decide on them looking at their feasibility.
- (c): No, Madam.
- (d) & (e): Does not arise.